

(b) if so, the details thereof and how many have been made in Uttar Pradesh so far, District-wise ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Village Housing Projects Scheme introduced by this Ministry, envisages *inter alia* grant of financial assistance to the State for replanning of whole villages wherever feasible including provision of streets and drains. The Government of Uttar Pradesh, however, wound up the Scheme in 1965.

(b) and (c). The requisite information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the Sabha when received.

Utilisation of Rated Capacities of Public Undertakings

4790. SHRI GADILINGANA GOWD :
SHRI K. M. KOUSHIK :
SHRI R. V. NAIK :
SHRI R. K. AMIN :

Will the Minister of FINANCE be pleased to state the details of percentage of utilisation of rated capacities of the various public sector undertakings ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : A statement is laid on the Table of the House showing the factual position regarding (i) installed capacity, (ii) actual production, and (iii) percentage utilisation, during 1967-68 in respect of major Public Sector Enterprises [Placed in Library. See No. LT--563/69].

Excise Rules violations by Delhi Hotels

4791. SHRI R. V. NAIK :
SHRI S. P. RAMAMOORTHY :
SHRI D. N. DEB :
SHRI K. M. KOUSHIK :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in the month of January last, certain hotels and bars in Delhi were fined for violation of excise rules due to certain errors on the part of the staff of the Excise Department ; and

(b) if so, the action taken against the officials concerned in the Excise Department ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) It is a fact that penalty by way of demand for further fees was imposed on one Delhi Hotel in January, 1969 and on another in February, 1969 under the orders of the Collector Excise, Delhi, for infringement of excise rules by the said Hotels but they were not fined for violation of excise rules due to certain errors on the part of the staff of the Excise Department.

(b) Does not arise.

Expansion of Trombay Unit of Fertilizer Corporation of India

4792. SHRI GEORGE FERRENDIS :
Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether work on the expansion scheme of the Trombay unit of the Fertilizer Corporation of India started ;

(b) when the expanded unit is likely to go into production ;

(c) whether any senior officials have already been recruited to look after the work of the expansion scheme ;

(d) if so, the names, designations and salaries of such officials ; and

(e) the duties allotted to each of these Officers ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Yes.